CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH LUCKNOW

Original Application No. 332/00505/2018 This the 22nd day of November, 2018

Hon'ble Mr. Devendra Chaudhry, Member - A

M.A.P. Khan, aged about 64 years, son of Late Shri M.A Khan, Resident of 1/135, Rashmi Khand, Sharda Nagar, Lucknow.

..... Applicant

By Advocate: Sri Sudhanshu Srivastava for Sri Praveen Kumar.

VERSUS

- 1. Union of India, through the General Manager, Northern Railway, Baroda House, New Delhi.
- 2. The Chief Administration Officer (Construction), Kashmiri Gate, Delhi.
- 3. The FA & CAO, Northern Railway, Baroda House, New Delhi.
- 4. The Deputy FA & CAO(C), Charbagh, Northern Railway, Lucknow. Respondents

By Advocate: Sri Alok Shukla

ORDER (ORAL)

Delivered by: Hon'ble Mr. Devendra Chaudhry, Member - A

Heard the Learned counsel for the parties.

2. At the outset, it has emerged that there is a representation dated 25.11.2017 with regard to pay fixation made by the applicant to the Deputy Chief Electrical Engineer/ Construction that has not yet been decided which has led to this O.A.

विश्वमान ज्यार

3. Counsel for both the parties are agreed that at this stage, interest of justice would be served if the representation aforesaid is decided in a time bound manner. I think that the averment is justifiable and therefore, O.A is disposed of at the admission stage itself with direction to the respondents that representation dated 25.11.2017 may be decided within a period of three months from the date of receipt of this order. There is no finding on the merit of the case.

3. With the above direction, the O.A stands disposed of at the admission stage. There shall be no order as to costs.

(Devendra Chaudhry) Member (A)

RK

